

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.554/88

Date of decision: 11.01.1993.

Shri B.L. Verma

...Applicant

Versus

Union of India through the
Chairman, Railway Board,
Rail Bhawan, New Delhi
and another

...Respondents

Coram:-

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J)
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Shri B.L. Madhok, proxy
counsel for Shri B.S. Mainee,
counsel.

For the respondents

Shri Inderjit Sharma, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))

Heard the learned counsel for both the parties. The petitioner in this case has raised issues of law and of fact which have already been decided in our order in OA No.139/88 between Y.P. Ranga vs. Union of India & Others decided on 23.10.1990. The learned counsel for the petitioner mentioned that there are certain features in the present case. They are that the petitioner had been sent for specialised training in the Civil Engineering Institute, Puna (IRIATT) and that he had received three merit certificates for the services rendered by him. These special features have no impact on the decision rendered in Y.P. Ranga (supra) case, as the petitioner in this case had also failed in the examination held for Group 'B' posts. For the reasons given in Y.P. Ranga (supra) case, this petition is disallowed and dismissed. No costs.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

Ram Pal Singh
(RAM PAL SINGH)
VICE-CHAIRMAN(J)